

Year (July-June)	Complaints handled	Complaints disposed	Complaints pending*
2010-11	812	747	65
2011-12	1895	1743	152
2012-13 (upto March, 31 2013)	611	568	43*

* Provisional.

(c) to (f) Under Section 234(6) and 235 of the Companies Act, 1956, Ministry of Corporate Affairs also takes penal measures and create Special Task Force under Serious Fraud Investigation Office (SFIO) for the investigation into the affairs of companies indulging in unlawful practice of collecting huge sum from public at large.

SEBI also takes appropriate action against such companies under the relevant provisions of (Collective Investment Scheme) Regulations, 1999 (CIS Regulations) to wind up such collective investment schemes and refund money with returns.

Besides, as and when any complaint about the unauthorized activities of NBFCs/ un-incorporated bodies is received by the RBI, prompt appropriate action is initiated and if necessary, such complaints are also forwarded to the Economic Offence Wing of the concerned State for appropriate action. RBI also issues public advisory/notices, in public interest, clarifying/cautioning members of the public about activities of such companies/NBFCs/other entities in widely circulated newspapers.

Special tax holiday schemes for Bihar

*493. SHRI RAM KRIPAL YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether Government has any plan to extend special tax holiday schemes to Bihar which are available to Sikkim, Himachal Pradesh and other hill States;

(b) whether it is a fact that due to this special tax holiday plan, all these States have made a lot of development and attracted industries; and

(c) if so, whether this facility would help Bihar and other most backward States in the country?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) No, Sir. At present there is no plan to extend special tax holiday schemes to Bihar as area based tax incentives lead to revenue loss and affect economic viability of units located in non-exempt areas.

(b) The Industrial and Investment Promotion Policy for North Eastern and other States in addition to tax incentives also provided for capital investment subsidy, interest subsidy and transport subsidy for these states. As a result of this comprehensive policy, there has been some investment in such States.

(c) Such assessment is not possible at this stage.

Ultra mega power projects in the country

*494. SHRI C.M. RAMESH: Will the Minister of POWER be pleased to state:

(a) the details of Ultra Mega Power Projects (UMPP) awarded to various companies in the country;

(b) the time-frame given to each UMPP to start power generation, stage-wise;

(c) whether it is a fact that not even a single UMPP has reached full-scale production stage and if so, the reasons therefor;

(d) whether LI Bidder of Krishnapattanam UMPP in Andhra Pradesh has withdrawn from the project after two years;

(e) if so, whether the Ministry has imposed any liquidated damages/penalty on the company; and

(f) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) List of awarded UMPPs along with details of commissioning schedule as per Power Purchase Agreements (PPAs) is given in the Statement (*See* below).

(c) Mundra UMPP (4000 MW) is fully commissioned and generating electricity. First unit (660 MW) of Sasan UMPP has been synchronized in March, 2013.

(d) to (f) Krishnapattanam UMPP in Andhra Pradesh was awarded and transferred to the L1 Bidder i.e. M/s. Reliance Power Ltd. (RPL) on 29.1.2008. The